

RAJYA SABHA

Tuesday, the 3rd September, 1991/12
Bhadra, 1913 (Saka)

The House met at eleven of the clock, Mr.
Chairman in the Chair.

MEMBER SWORN

Shrimati Basanti Sarma (Assam)

ORAL ANSWERS TO QUESTIONS!

* 101. [The questioners (Kumari Alia and
Shri Dhuleshwar Meena) were absent. For
answer vide col. 36 infra].

*102. [The questioner (Shri Shamim
Hashmi) was absent. For answer, vide col. 37
infra].

*103. [The questioner (Shri Raghavji) was
absent. For answer, vide col. 37—40
Infra].

*104. [The questioner (Shri Shankar Dayal
Singh) was absent. For answer, vide col. 41
infra.]

Proposal to amend the Environment (Protection) Act, 1986

*105. SHRI KAPIL VERMA: †

SHRI RAM NARESH YADAV:

Will the Minister of ENVIRONMENT
AND FORESTS be pleased to state:

(a) whether Government propose to
amend the Environment (Protection) Act,
1986 so as to bring about certain types
of industries within its purview for ob-
taining environmental approval; and

(b). if so, what are the details in this regard
?

THE MINISTER OF STATE (INDE-
PENDENT CHARGE) OF MINISTRY OF
ENVIRONMENT AND FORESTS. (SHRI
KAMAL NATH): (a) No, Sir.

(b) Does not arise.

†The question was actually asked on the
floor of the House by Shri Kapil Verma.

SHRI KAPIL VERMA: I want to know: (a)
whether the Government at any stage? was
considering proposals for issuing notifications
under the Act to define geographical areas,
industries, power consumption, limits and
other industries which would have to get
environmental clearance ? If so, what is the
reason for giving up this idea? (b) whether
more than half of the large and medium
industries i're yet to put up plants and
machinery for pollution control? If so, what
action is being taken against them? (c)
whether any legislation to incorporate civil
liability in case of environmental damage is
proposed to be introduced? If so, when?

SHRI KAMAL NATH: Sir, in order to
facilitate location and choice of technological
aspects for mitigating the environmental
impact, the Ministry proposes to issue a
specific notification with the following
objectives:

(i) To avoid the location of industries in
specified areas;

(ii) To regulate haphazard development
in other areas;

(iii) To promote environmental aspect
and rehabilitation in already degraded
areas.

(iv) To involve the State Government in
the process of impact assessment and
clearance.

Adequate steps are provided in the En-
vironmental Protection Act and these will be
strictly enforced.

SHRI KAPIL VERMA: I had asked about
the legislation to incorporate civil liability.

SHRI KAMAL NATH: There has been a
proposal for environemntal tribunals which
shall come into being shortly to cover
hazardous substances and this will be at the
Central and the State levels.

SHRI KAPIL VERMA: My second sup-
plementary is whether the Government has
identified the most-polluting industries and, if
so, how many such industries are there and
whether this is being reduced because" of
certain reasons,